

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 168/2005

This the 29th day of June, 2005

HON'BLE SHRI S.P. ARYA, MEMBER (A)
HON'BLE SHRI M.L.SAHNI, MEMBER (J)

Vinay Kumar aged about 26 years son of Sri Hira Lai r/o Village Bhiknapur, Post - Bhiknapur, District- Pratapgarh

Applicant

By Advocate: Shri Ajay Sharma

Versus

1. Union of India, through its Secretary, Ministry of Post and Telegraph, Central Secretariat, new Delhi.
2. Chief Post Master General, U.P. Region, Lucknow.
3. Senior Superintendent of Post offices, District Pratapgarh.
4. Shri Chandra Pratap Singh son of Ram Prasad r/o Village Bhiknapur Post- Bhiknapur, District- Pratapgarh.

Respondents

By Advocate: Shri S.K.Singh

ORDER (ORAL)

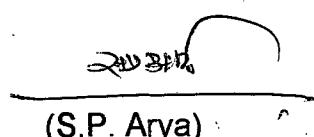
BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

Heard,

An application to the effect that applicant has been given the charge of EDBPM, Bhiknapur in the forenoon of 4.6.2005, has been moved. In view of this development, he does not want to pursue the case and wants to withdraw the O.A. as relief prayed for has been given. It is allowed. The O.A. is dismissed as withdrawn. No costs.



(M.L. Sahni)
Member (J)


2005

(S.P. Arya)
Member (A)

HLS/-

O.R.

M.P.1248/05 to

M.P.1250/05 with

C.A. filed

O.R.

Copy of order passed
On 29/06/2005

30-6-05